

sisting on pre-payment of freight on certain categories of consignments. The Committee would like the Railway Board to consider the feasibility of extending this practice to cover more commodities, as par practice obtaining in other countries"

- (2) The delivery of the consignment is sometimes delayed by the consignee. Meanwhile, the consignment incurs wharfage and demurrage charges. Because of very low value of goods, the Railway is not in a position to recover these charges which have to be wholly or partly waived.
- (3) When the consignee does not take delivery of goods, the same are disposed of by public auction. Because of the low value of goods and also deterioration which takes place during the time the goods remain on hand for giving notice to the consignor/consignee for taking delivery and for notifying the auction sale, at times the Railway cannot even realise the freight from sale-proceeds, not to say of wharfage and demurrage charges.
- (4) When the freight has been pre-paid, the consignee would be more interested in effecting delivery without delay and this would result in quicker release of wagons.

Authentic Hindi Text of Constitution

917 SHRI S. C. SAMANTA will the Minister of LAW AND JUSTICE be pleased to state

(a) the recommendations of the Hindi Advisory Committee attached to his Ministry regarding publication of the authentic Hindi text of the Constitution,

(b) the reaction of Government thereto; and

(c) the time by which a final decision in this regard will be taken and an up-to-date Hindi Text of the Constitution be available?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY)

(a) The Hindi Advisory Committee for the Ministry of Law have not made any specific recommendation regarding the Publication of an authentic Hindi text of the Constitution of India. The question of the publication of an authorised and up-to-date translation of the Constitution in Hindi is, however, under the active consideration of the Government.

(b) Does not arise.

(c) As Parliamentary legislation will have to be enacted to provide for an authoritative character to be translation of the Constitution in Hindi proposed to be published, it is not possible to say when it will be possible to bring out the publication of the Hindi translation of the Constitution of India. The question of introducing the necessary legislation for the purpose in Parliament is under consideration.

Hindi Texts of various Enactments

918 SHRI S. C. SAMANTA Will the Minister of LAW AND JUSTICE be pleased to state the steps being taken to bring out Hindi texts of various enactments in simple Hindi?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI NITIRAJ SINGH CHAUDHARY)

One of the functions assigned to the Official Language (Legislative) Commission which was constituted by a Resolution of the Government of India in the Ministry of Law No. F 39/61 Adm I, dated the 8th June, 1961 is the preparation of authoritative texts in Hindi of all Central Acts and Ordinances and Regulations promulgated by the President. The Commission has so far prepared Hindi translation of 302 Central enactments, of which 192 translations have been published under the authority of the President in the Official Gazette under section 5 of the Official Languages Act, 1963 (19 of 1963). The legal expressions used by the

Commission in the Hindi translations of Central enactments are those evolved by them in the course of discussion and finalization of the translations, and these expressions are used with due regard to accuracy, brevity and simplicity

Claim for break-through in Export

919 SHRI S C SAMANTA
SHRI AMAR NATH CHAWLA

Will the Minister of FOREIGN TRADE be pleased to State

(a) whether Government's attention has been drawn to the Press Report appearing in the *Hindustan Times* dated the 28th February, 1972 under the caption "R B I, disclaims major export break-through",

(b) if so, the reaction of Government thereto, and

(c) what is the correct position in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C GEORGE) (a) Yes

(b) and (c) A statement was laid on the Table of Lok Sabha on 14.3.72. A copy of the statement is laid on the Table of the House [Placed in Library See No LT-1507/72]

Setting up of Tobacco Corporation

921 SHRI B K DASCHOWDHURY Will the Minister of FOREIGN TRADE be pleased to refer to the reply given to starred Question No. 352 on the 25th November 1970 and state

(a) whether the U.S. Agency for International Development has recommended to Government to set up a Tobacco Corporation in the Public Sector to give a boost to the export of tobacco, and

(b) the salient features of the recommendation and decision of Government?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A. C. GEORGE) (a) Yes, Sir

(b) The report has not been finalised as yet.

Scheme of Linking Ganga With Brahmaputra

922 SHRI B. K. DASCHOWDHURY Will the Minister of IRRIGATION AND POWER be pleased to state

(a) a brief outline of the scheme to link Ganga with Brahmaputra and its present position, and

(b) when the final report is expected to be ready?

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B N KUREEL) (a) and (b) A scheme called the "Tistamulti-purpose Barrage project" was prepared by the Central Water and Power Commission. It envisaged the construction of 3070 feet long barrage across the river Tista near Gajaldoba, in West Bengal, with two main canals taking off from either side of the river and linking with the Brahmaputra on the left side and the Ganga (near Farakka) on the right side. Besides providing navigation facilities it was to afford irrigation to an area of 22.8 lakh acres (CCA) in the States of Bihar, West Bengal and Assam. Hydro-power generation to the extent of 64 MW (firm power) was also to be developed at power houses located at the principle falls along the main canals. As the estimated cost of the scheme was of the order of Rs. 357 crores, it was proposed to implement in suitable phases, with the irrigation aspect as a first priority.

The Government of West Bengal conducted further investigations in regard to the irrigation aspect of the project and submitted a project report on the "Tista Barrage Project" (phase I). The first phase is estimated to cost Rs. 44.6 crores and will include a barrage across the river Tista at Gajaldoba with a link canal to the Mahananda river and a second barrage across the Mahananda at sonapurhat with a canal system to irrigate 7.5 lakh acres (CCA).

The report has been technically examined by the Central Water and Power